

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 23.10.2008

The Meeting No. 30/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 23.10.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 27/AMO9 dated 02.10.2008 were ratified. The Agenda for individual cases for Meeting No. 30/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 30/84-ALC3/2008 **MEETING DATE** : 23.10.2008

Online cases

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1	Case No.:1/30/84-ALC3/2008	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:31/84-ALC3/2008 23.10.2008	Status: Deferred
	HQ File :01/84/050/00341/AM09/	RLA File :06/24/040/00032/AM09/	Lic.No/Date:0610014389 14.10.2008	Defer Date: 20.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. Further, it was also observed that in similar other case of the firm comments called for from Jt.DG(TM)/Import Policy Division are still awaited. It was therefore decided to follow up the same and defer the case for re-listing on 20.11.2008.			

2	Case No.:2/30/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:31/84-ALC3/2008 23.10.2008	Status: Deferred
	HQ File :01/84/050/00342/AM09/	RLA File :05/24/040/00451/AM09/	Lic.No/Date:0510229287 15.10.2008	Defer Date: 20.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 20.11.2008.			

	Case No.:3/30/84-ALC3/2008	Partv Name:GOPAL CLOTHING CO P LTD	Meet No/Date:31/84-ALC3/2008	Status:
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3			23.10.2008	Deferred
	HQ File :01/84/050/00343/AM09/	RLA File :05/24/040/00460/AM09/	Lic.No/Date:0510229341 15.10.2008	Defer Date:20.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 20.11.2008.			

4	Case No.:4/30/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:31/84-ALC3/2008 23.10.2008	Status: Deferred
	HQ File :01/84/050/00344/AM09/	RLA File :05/24/040/00448/AM09/	Lic.No/Date:0510229342 15.10.2008	Defer Date:20.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 20.11.2008.			

5	Case No.:5/30/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:31/84-ALC3/2008 23.10.2008	Status: Approved
	HQ File :01/84/050/00345/AM09/	RLA File :02/24/040/00176/AM09/	Lic.No/Date:0210118553 16.10.2008	Defer Date:
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: -			
Export item		Export Qty.	Import Item	Qty. allowed

100% Flax/Linen Yarn Auto cone spliced	4400 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	4488 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

6	Case No.:6/30/84-ALC3/2008	Party Name:COLOR LINES CLOTHING INDIA PVT LTD,	Meet No/Date:31/84-ALC3/2008 23.10.2008	Status : Deferred
	HQ File :01/84/050/00346/AM09/	RLA File :07/24/040/00368/AM09/	Lic.No/Date:0710060473 16.10.2008	Defer Date: 20.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 20.11.2008.			

Manual cases

Case No. 407	M/s JCT Ltd., Phagwara
NC30/09 dt. 23.10.2008	F.NO.1/84/162/380/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Satish Kapoor, Sr. Vice President of the firm, who appeared for personal hearing alongwith other representatives in this case. They explained the case stating that the description of export product is Textile fabrics with Pyrovatex fire retardant finish. They have to supply the Textile fabrics after giving fire retardant finish with Pyrovatex. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt the necessity of visit of Norms Committee team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida

to the unit of the firm in order to study the actual manufacturing process and wastage involved therein for taking final view in the case. It was therefore decided to finalise a visit and submit its report. Hence, case stands deferred for re-listing on 04.12.2008.

Firm may be informed accordingly.

Case No. 408	M/s JCT Ltd., Phagwara
NC30/09 dt. 23.10.2008	F.NO.1/84/50/216/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Satish Kapoor, Sr. Vice President of the firm, who appeared for personal hearing alongwith other representatives in this case. They explained the case stating that the description of export product is Textile fabrics with Pyrovatex fire retardant finish. They have to supply the Textile fabrics after giving fire retardant finish with Pyrovatex. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt the necessity of visit of Norms Committee team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida to the unit of the firm in order to study the actual manufacturing process and wastage involved therein for taking final view in the case. It was therefore decided to finalise a visit and submit its report. Hence, case stands deferred for re-listing on 04.12.2008.

Firm may be informed accordingly.

Case No. 409	M/s G.H.C.L. Limited, Mumbai
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NC30/09 dt. 23.10.2008	F.NO.1/84/50/353/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310431969 dt. 7.6.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Neeraj Jalan, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and sample of made-ups. On the basis of measurement, calculation sheet and wastages at various stages involved, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that a total 8.5% wastage (5% - for yarn to fabric, 2% - for finished fabric to made-ups and 1.5% - for dyeing) is adequate in this case. Since, in this case firm have applied for 7% wastage, Committee decided to ratify the advance authorization issued in this case by allowing 7% wastage or as applied by the firm as detailed below:-

Export item	Export Qty.	Import Item	Qty. allowed
PC blended made-ups (Bed sheet sets & pillow covers) made from PC yarn polyester 40% cotton 60%.	73832 Kgs	PC blended yarn of count 40s & below with polyester 40% and cotton 60%	79000 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 410	M/s G.H.C.L. Limited, Mumbai
NC30/09 dt. 23.10.2008	F.NO.1/84/50/74/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310380825 dt. 17.5.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Neeraj Jalan, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and sample of made-ups. On the basis of measurement, calculation sheet and wastages at various stages involved, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that a total 8.5% wastage (5% - for yarn to fabric, 2% - for finished fabric to made-ups and 1.5% - for dyeing) is adequate in this case. Hence, Committee decided to ratify the advance authorization issued in this case by allowing 8.5% wastage or as applied by the firm as detailed below:-

Export item	Export Qty.	Import Item	Qty. allowed
PC blended made-ups (Bed sheet sets & pillow covers) made from PC yarn polyester 40% cotton 60%.	180000 Kgs	PC blended yarn of count 40s & below with polyester 40% and cotton 60%	195300 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 411	M/s G.H.C.L. Limited, Mumbai
NC30/09 dt. 23.10.2008	F.NO.1/84/50/538/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310421938 dt. 5.3.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Neeraj Jalan, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and sample of made-ups. On the basis of measurement, calculation sheet and wastages at various stages involved, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that a total 8.5% wastage (5% - for yarn to fabric, 2% - for finished fabric to made-ups and 1.5% - for dyeing) is adequate in this case. Since, in this case firm have applied for 7% wastage, Committee decided to ratify the advance authorization issued in this case by allowing 7% wastage or as applied by the firm as detailed below:-

Export item	Export Qty.	Import Item	Qty. allowed
PC blended made-ups (Bed sheet sets & pillow covers) made from PC yarn polyester 40% cotton 60%.	186916 Kgs	PC blended yarn of count 40s & below with polyester 40% and cotton 60%	200000 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 412	M/s G.H.C.L. Limited, Mumbai
NC30/09 dt. 23.10.2008	F.NO.1/84/50/148/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310441158 dt. 29.8.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Neeraj Jalan, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and sample of made-ups. On the basis of measurement, calculation sheet and wastages at various stages involved, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that a total 8.5% wastage (5% - for yarn to fabric, 2% - for finished fabric to made-ups and 1.5% - for dyeing) is adequate in this case. Since, in this case firm have applied for 7% wastage, Committee decided to ratify the advance authorization issued in this case by allowing 7% wastage or as applied by the firm as detailed below:-

Export item	Export Qty.	Import Item	Qty. allowed
PC blended made-ups (Bed sheet sets & pillow covers) made from PC yarn polyester 40% cotton 60%.	75701 Kgs	PC blended yarn of count 40s & below with polyester 40% and cotton 60%	81000 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 413	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd.
NC30/09 dt. 23.10.2008	F.NO.1/84/50/518/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210098179 dt. 15.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/13/2007-08/Hosy. dated 22.10.2008 as detailed below: -

Export item	Import item	Quantity allowed
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Industrial Garments – Bib trousers made of 60% cotton and 40% polyester fabric (Style Star/perfect)	100% cotton dyed fabric, GSM-285+/-10%	3.62 Sq mtrs./Pc
Industrial Garments–Trousers made of 60% cotton and 40% polyester fabric (Style Star/perfect)	100% cotton dyed fabric, GSM-285+/-10%	2.94 Sq mtrs./Pc
Industrial Garments – Jacket made from 60% cotton and 40% polyester fabric, GSM-310+/-10% (Style No. Perfect)	100% cotton dyed fabric, GSM-285+/-10%	2.94 Sq mtrs./Pc
Industrial Garments – Dust Coat made from 100% cotton dyed polyester fabric, GSM-285+/-10% (Style No. PKA Star)	100% cotton dyed fabric, GSM-285+/-10%	1.05 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 414	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd.
NC30/09 dt. 23.10.2008	F.NO.1/84/50/519/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210098185 dt. 15.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/12/2007-08/Hosy. dated 22.10.2008 as detailed below: -

Export item	Import item	Quantity allowed
Industrial Garments – Bib trousers made of 60% cotton and 40% polyester fabric (Style Star/perfect)	100% cotton dyed fabric, GSM-285+/-10%	3.62 Sq mtrs./Pc
Industrial Garments–Trousers made of 60% cotton and 40% polyester fabric (Style Star/perfect)	100% cotton dyed fabric, GSM-285+/-10%	2.94 Sq mtrs./Pc

Industrial Garments – Jacket made from 60% cotton and 40% polyester fabric, GSM-310+/-10% (Style No. Perfect)	100% cotton dyed fabric, GSM-285+/-10%	2.94 Sq mtrs./Pc
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The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 415	M/s Colour Lines Incorporated, Bangalore
NC30/09 dt. 23.10.2008	F.NO.1/84/50/165/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710038241 dt. 01.06.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the relevant details pertaining to this case to DC (MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 20.11.2008.

Case No. 416	M/s Colour Lines Incorporated, Bangalore
NC30/09 dt. 23.10.2008	F.NO.1/84/50/68/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710037513 dt. 29.04.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the relevant details pertaining to this case to DC (MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 20.11.2008.

Case No. 417	M/s Eastern Silk Industries Ltd.
NC30/09 dt. 23.10.2008	F.NO.1/84/50/66/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710056554 dt. 24.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the written comments of DC (MSME) conveyed vide their U.O No. 37(5)/135/2005-06/Hosy. dated 21.10.2008, which are based on their visit report recommending a total 22% wastage from Silk Sliver to Silk Yarn. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 22% wastage in partial modification of its earlier decision taken on 24.04.2008.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 418	M/s Kaytee Corporation, Mumbai
NC30/09 dt. 23.10.2008	F.NO.1/84/162/501/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310436974 dt. 20.07.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments are awaited from TC, Mumbai. It was therefore decided to remind them and defer the case for re-listing on 20.11.2008.

Case No. 419	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC30/09 dt. 23.10.2008	F.NO.1/84/162/407/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310478445 dt. 11.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) Net content of Paulownia Wood in the export product;
- (ii) Total quantity of import in Cubic Meter.

It was therefore decided to defer the case for re-listing on 20.11.2008.

Case No. 420	M/s Nandkishore Masturlal & sons
NC30/09 dt. 23.10.2008	F.NO.1/84/50/208/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710057761 dt. 06.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on item of import. The fabric composition and GSM should match on both side of export and import. The firm have to account for 330 Sq Yard on import side and 5.44 Sq Yard on export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 421	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC30/09 dt. 23.10.2008	F.NO.1/84/162/927/AM09-DES-V

Ratification of input output norms in respect of Advance Authorization No.3510022042 dt. 25.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below:-

Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product.
1. Mill made Industrial work wear – woven garments made out of Cotton Dyed Fabric with Flame Resistant Finish.	57500 Pcs	1.Raw Cotton 2.Vat dyes 3.Ukadan 4. Silastal	1) 1.26 Kgs/Kg on cotton content 2) 1.5% on cotton content 3) 52 gms./Kg of export product 4) 2 gms./Kg of export product

Dyes and Chemicals mentioned in items of import at S.Nos. 2, 4, 5, 6 and 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 422	M/s VSSM Varso Belt Pvt. Ltd.
NC30/09 dt. 23.10.2008	F.NO.1/84/50/166/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410096646 dt. 20.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to link the earlier relevant file of the firm wherein similar input output norms have been fixed and defer the case for re-listing on 20.11.2008.

Case No. 423	M/s Ruksh International, Kanpur
NC30/09 dt. 23.10.2008	F.NO.1/84/50/229/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No.0610012617 dt. 06.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) Clarification as to whether Horse Fly Mask is made out of single GSM fabric or it is made out of continuation of different GSM fabric.

It was therefore decided to defer the case for re-listing on 20.11.2008.

Case No. 424	Serenade Ltd. London
NC30/09 dt. 23.10.2008	F.NO.1/84/162/405/AM09-DES-V
Amendment in the input output norms issued in the Public Notice No. 2 1997-2002 dated 31.03.1997.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the issue does not pertain to fixation of input output norms, it may pertain to Policy. In view of this it was decided to withdraw the case from agenda and submit the file to Jt.DGFT (AKS) for taking a view in the matter.

Case No. 425	M/s Shiny Knitwear, Tirupur
NC30/09 dt. 23.10.2008	F.NO.1/84/50/129/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3210037801 dt. 09.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to refer the case to technical authorities for their comments and defer for re-listing on 20.11.2008.

Case No. 426	M/s Shiny Knitwear, Tirupur
NC30/09 dt. 23.10.2008	F.NO.1/84/50/137/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3210037883 dt. 29.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to refer the case to technical authorities for their comments and defer for re-listing on 20.11.2008.

Case No. 427	M/s Aspinwall & Co. Ltd, Kerala
NC30/09 dt. 23.10.2008	F.NO.1/85/162/96/AM09-DES-V
Ratification of 1010029741 dt. 10.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in similar case team of Norms Committee visited the and report is under preparation. It was therefore decided to await the same and defer the case for re-listing on 20.11.2008.

Case No. 428	M/s Luminous International, Kolkata
NC30/09 dt. 23.10.2008	F.NO.1/84/50/450/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210096718 dt. 27.12.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to refer the case to DC (MSME) for their comments and defer for re-listing on 20.11.2008.

Case No. 429	M/s Usha Fabs Pvt. Ltd. Gurgaon.
NC30/09 dt. 23.10.2008	F.NO.1/84/162/1100/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510213740 dt. 18.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O No. 37(5)/111/2007-08/Hosy. dated 01.10.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Ladies Blouse made of 100% Cotton Fabric & 100% Polyester Satin Strip Fabric (Neck Yoke/Waist Belt & Bottom/Hem) (Style No. 7006)	7440 Pcs.	100% Polyester Satin Fabric GSM 70 +/- 10% variation.	0.60 Sq Meter./Pc

The GSM shall match on both the side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 430	M/s Amrit Exports Pvt. Ltd., Kolkata
NC30/09 dt. 23.10.2008	F.NO.1/84/50/283/AM09-DES-V (Pt.)

Ratification of input output norms in respect of Advance Authorization No. 0210093721dt. 15.09.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Prakash Patwari, a representative and a technical person authorized by the firm, who appeared for personal hearing in this case. They explained the case alongwith sample, drawing, Sketch and measurement. They stated that in this case their actual consumption of fabric is @ 2.88 Sq mtrs. per piece of trouser. The Committee observed that the lining patches and extra patches are made from shell fabric. Moreover, the lining material for pocketing is also made from shell fabric. In view of this, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that the quantitative requirement of item of import at S.No. 1 i.e 65% polyester 35% cotton woven fabric @ 2.88 Sq mtrs./Pc is adequate. Hence, Committee decided to allow the quantity for item of import at S.No. 1 by enhancing from 2.68 Sq mtrs./Pc to 2.88 Sq mtrs./Pc in partial modification of its earlier decision taken on 20.03.2008.

The GSM shall match on both the side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

Case No. 1	M/s Eastern SILK INDUSTRIES LIMITED
NC30/09 dt. 23.10.2008	F.NO.1/84/50/146/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0710053110 dated 30.08.2007– under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the written comments of DC (MSME) conveyed vide their U.O No. 37(5)/33/2007-08/Hosy. dated 21.10.2008, which are based on their visit report recommending a total 10% wastage in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 10% wastage in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Eastern SILK INDUSTRIES LIMITED
NC30/09 dt. 23.10.2008	F.NO.1/84/50/120/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210090205 dated 12.06.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the written comments of DC (MSME) conveyed vide their U.O No. 37(5)/135/2005-06/Hosy. dated 21.10.2008, which are based on their visit report recommending a total 22% wastage from Silk Sliver to Silk Yarn. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 22% wastage in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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